

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
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O.A.No.1457/96.

Dt. of Decision : 26-12-96.

V.KISTA REDDY

.. Applicant.

Vs

The Superintendent of Post Offices,  
Nalgonda.

.. Respondent.

Counsel for the applicant : Mr.S.Ramakrishna Rao

Counsel for the respondent : Mr. Satyanarayana for  
Mr.N.V.Raghava Reddy, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI JUSTICE M.G.CHAUDHARI : VICE CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

ORDER

ORAL ORDER (PER HON. MR. JUSTICE M.G.CHAUDHARI : VICE CHAIRMAN

Mr.S.Ramakrishna Rao, learned counsel for the applicant. On the premise that the Writ Petition filed by the applicant No.6404/79 is still pending and the respondents have issued the impugned notification on 09-10-96 in breach of the order of stay granted by the High Court in the Writ petition without getting the stay vacated the present OA has been filed to challenge the impugned notification calling for applications to fill up the post<sup>s</sup> in question on regular basis.

2. Mr.W.Satyanarayana holding for Mr.N.V.Raghava Reddy, learned additional standing counsel for the respondents produces a copy of the order passed by this Tribunal in T.A.24 and 38 of 1986 dated 22-07-86. We are ~~sure~~ <sup>Authorised herefrom</sup> that the writ petition of the applicant aforesaid was transferred to this Tribunal under section 29(1) of the A.T.Act and after hearing the counsel for the applicant and the Additional standing counsel, the Tribunal was pleased to dispose of the TA with a direction to fill up the post<sup>s</sup>, which was stayed consequent on the filing of the writ petition, in accordance with the relevant rules and revised instructions. This order is binding upon the applicant and in the face of it he could not have filed the present OA.

3. Mr.S.Ramakrishna Rao submits that these facts were not brought to his notice by the applicant and as the application clearly appears to be filed wrongly, he may be permitted to withdraw the same.

4. The OA is dismissed as withdrawn. No order as to costs.

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMN.)

  
(M.G.CHAUDHARI)  
VICE CHAIRMAN

Dated : The 26th December 1996.  
(Dictated in the Open Court)

spr

  
Deputy Registrar C.D.C.

① 2/1/97

I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD  
MEMBER (ADMN)

Dated: 26-12-1996

~~ORDER~~ JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 1457/96

T.A.No. (W.P. )

Amitted and Interim Directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered Rejected.

No order as to costs.

pvm.

